

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
Bangalore-560 038.

Dated:- 31/3/94

APPLICATION NUMBER: 786 of 1993.

APPLICANTS:

Sri.S.Rajasekaran, v/s. The Director, ADE, Bangalore & Others.  
To.

1. Dr.M.S.Nagaraja, Advocate,  
No.11, Second Floor,  
First Cross,  
Sujatha Complex,  
Gandhinagar, Bangalore-9.
2. The Director,  
Aeronautical Development Establishment,  
C.M.Raman Nagar, Bangalore-93.
3. The Director General, Research and Development Orgn.,  
Ministry of Defence, DHQ PO, New Delhi-110011.
4. Sri.M.S.Padmarajaiah, Central Govt. Stng. Counsel,  
High Court Bldg, Bangalore-1.

Subject:- Forwarding of copies of the Orders passed by the  
Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/  
STAY ORDER/INTERIM ORDER/, passed by this Tribunal in the above  
mentioned application(s) on 18th March, 1994.

Issued  
30/3/94

of/c

*S. Shankar*  
for DEPUTY REGISTRAR 30/3  
JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH: :BANGALORE

APPLICATION NO.786/93

FRIDAY, THE EIGHTEENTH DAY OF MARCH, 1994

Shri V. Ramakrishnan, Member (A)

Shri A.N.Vujjanaradhy, Member (J)

Sri S.Rajasekaran,  
Aged 35 years,  
S/o C.Swamynathan,  
71, Asoka Nagar,  
Afabic College Post,  
Bangalore-560 045.

...Applicant

Advocate by Dr. Nagaraja

Versus

1. The Director,  
Aeronautical Development Establishment,  
C.V.Raman Nagar,  
Bangalore-560 093.

2. The Director General,  
Research and Development Organisation,  
Ministry of Defence,  
DHQ PO  
New Delhi-110 011.

3. Union of India  
represented by the Secretary,  
Ministry of Defence,  
New Delhi.

...Respondents

Advocate by Shri M.S.Padmarajaiah, S.C.G.S.C.

O R D E R

Shri V.Ramakrishnan, Member (A)

We have heard Dr.Nagaraja for the applicant and  
Shri M.S.Padmarajaiah, the learned senior standing counsel



for the department. Dr.Nagaraja informs us that the representation of the applicant submitted in April, 1992 to the Director General, D.R.D.O., New Delhi as at Annexure A6 has not yet been disposed of. The learned standing counsel also confirms that this representation is still pending. We, therefore, direct the Director General, D.R.D.O., New Delhi to dispose of the representation as at Annexure A6 by a speaking order within three months from the date of receipt of a copy of this order. All contentions raised in this application are left open.

2. With this observation, the application is finally disposed of with no orders as to costs.

264  
Sd/-  
" 18/5/94  
(A.N.VUJJANARADHYA)  
MEMBER (J)

Sd/-  
" 18/5/94  
(V.RAMAKRISHNAN)  
MEMBER (A)

TRUE COPY

S. Member  
30/3

Gaja